

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.**

R.A. No.193/93
in
OA 1458/1987.

Date of decision: July 23, 1993.

Shri Sridhar Singh vs. Union of India & Ors.

CORAM: HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
HON'BLE MR. S.R. ADIGE, MEMBER (A).

For the petitioner ... Shri S.K.Bisaria, counsel.

ORDER

(By: Hon'ble Mr.Justice V.S.Malimath,Chairman).

We are not satisfied that there is any error apparent on the face of record justifying review. The Tribunal has dismissed the claim of the petitioner regarding seniority and has observed that this would not come in the way of the respondents moving for correcting any error, if any, without affecting the right of anyone whose rights have stood vested and cannot be disturbed having regard to the lapse of time. It is also necessary to point out that none of the persons against whom the petitioner is seeking seniority have been made party. That is the reason the Tribunal said that if any errors are there which can be corrected without affecting the rights of others, it is open to the authority to do so. Hence, we do not find any error justifying review. This Review Application is dismissed.

Trifolige
(S.R. ADIGE)
MEMBER(A)

(V.S.MALIMATH)
CHAIRMAN

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